NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH
(through web-based video conferencing platform)

Item No. 111
CP No. (IB)- 91/9/JPR/2020
Under Section 9 of IBC, 2016

In the matter of:

Mr. Sunil Kakani Prop. M/s R.K. Enterprises **...Operational Creditor**

Versus

M/s Morani Motors Pvt. Ltd. **...Corporate Debtor**

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Operational Creditor : Hitesh Kumar, Adv.
For the Corporate Debtor : None-appeared

ORDER

Heard Mr. Hitesh Kumar, Adv. for the Petitioner/ Operational Creditor. No one appears on behalf of the Respondent/ Corporate Debtor. In this matter, Respondent was duly served. An affidavit of service has been filed by the Applicant vide Diary No. 2313/2021 dated 10.11.2021. Tracking report also shows that item has been delivered to the Respondent/ Corporate Debtor. Despite proper service, Respondent has not appeared in this matter. Ex-parte proceedings initiated against the Respondent. Learned counsel appearing for the Petitioner seeks time to reply to the queries raised during the arguments. List the matter on 23.11.2022.

Sd/-
(Prasanta Kumar Mohanty)
Technical Member

Sd/-
(Deep Chandra Joshi)
Judicial Member

September 30, 2022

HA